

Mr. D. P. Dhalasamant

Mr. Ashok Mishra

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 704/1994

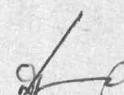
B. M. Lohar, Applicant (s)

VERSUS
Union of India & Others, Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	6/12/94	REGISTER S Registrar	D.P.O. of M.C.O.P. 25 filed. Mr 6/12/94
2.	7.12.94	Adjourned to 9th December, 1994 at request.	May be placed before the R
3	9.12.94	Shri Ashok Mishra is directed to take notice re admission as the point to be determined at this stage is very short but needs some deeper consideration. List it for admission on 14.12.1994. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	In this application of 19, the applicant prays for a direction to relieve him to enable him to join in this new place of posting. Mr 6/12/94.
4.	14.12.94	Adjourned to 15.12.94. Vice-Chairman	 Mr 6/12/94.
5.	15/12/94	Heard petitioner's counsel as well as Respondents' counsel. Admittedly the petitioner was working when he received the order impugned within the jurisdiction of the Jabalpur Bench.	 May be placed before the Registrar for Registration. Mr 6/12/94

Registrar

6/12/94

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>of the Central Administrative Tribunal.</p> <p>He has not taken over charge in his new place within the jurisdiction of this Tribunal. That being so, the cause of action has arisen within the Jabalpur Bench of the Central Admn. Tribunal. Unless otherwise, he has taken over the charge of his new ^{post} place, this Tribunal has no jurisdiction. I therefore, find this Tribunal has no jurisdiction to entertain the application and it shall be returned to the petitioner to be presented before the proper Tribunal.</p> <p style="text-align: right;"> Vice-Chairman</p>	<p>For Adminstr & Jurisdiction, Bench</p> <p><i>h</i></p> <p>6/12/94</p> <p>for Adminstr w.m Jurisdiction, Adj to 9.12.94</p> <p><i>h</i></p> <p>8/12/94</p> <p>Adj. to 14.12.94 for admiss. & on.</p> <p>Arch. 13/12/94</p> <p>Bench.</p> <p>Order no. 5. Dk 15.12.94</p> <p>A copy of order alongwith the note may be given to both the counsel.</p> <p><i>h</i></p> <p>22/12/94</p> <p>22.12.94 S.O (J)</p> <p>Received copy of order Dk - 15/12/94 on behalf of Mr. Admistr S.S.C Ashok Roy 22/12/94</p> <p>Received R 22/12/94.</p>